

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103
C.A.(CAA)/2(CH)2024
(1st Motion)

IN THE MATTER OF:

International Hospital Limited

...

Transferor Company

And

Fortis Hospital Ltd.

...

Transferee Company

Under Section: 230-232, 234 CA 2013

Order delivered on 26.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant
Companies No. 1 and 2.

: Mr. Anand Chhibbar, Senior Advocate with
Mr. Arunav Guha Roy, Mr. Siddharth Jain,
Mr. Balvinder Sangwan, Ms. Anushree
Poodar, Advocates & Ms. Swati Vashisht, PCA

ORDER

This is a first motion application regarding the demerger proposal where three companies are involved. The third company which is **Fortis Hospitals Limited** is following under the jurisdiction of *NCLT, New Delhi* and *NCLT, New Delhi* has considered the said application on 10th January, 2024 passed an order allowing the proposal of the applicant and also by dispensing the meetings as prayed for in the said application. The learned counsel for the petitioner before this Tribunal has explained the rationale of the demerger proposal and the appointed date is 01.04.2023. **Order in this matter stands reserved.**

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)